BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 836 OF 2024

IN THE MATTER OF:

Sarita Dwivedi ...Applicant

Versus

State of UP & Ors. ...Respondents

INDEX

S. No.	PARTICULARS	PAGE NO.
1.	Additional Affidavit on behalf of Respondent No. 2/ Uttar Pradesh Pollution Control Board in compliance of Order dated 22.10.2024 passed by this Hon'ble Court.	1 – 8
2.	**Annexure No. R2/ 1** A true copy of the Completion Certificate dated 21.04.2010 and 24.04.2010 issued by the Lucknow Development Authority to the Respondent No. 6.	9 – 10
3.	**Annexure No. R2/ 2** A true copy of the NOC bearing Ref. No. 1716/ NOC/ 3189/ 07 dated 20.01.2007 issued by UPPCB/ Respondent No. 2 to the Respondent No. 6.	11
4.	**Annexure No. R2/ 3** A true copy of the Consolidated Consent and Authorization (CCA) dated 30.07.2024 valid from 30.07.2024 to 31.12.2027 issued to the Respondent No. 6 vide letter 215952/ UPPCB/ Lucknow (UPPCBRO)/ CTO/ both/ Lucknow/ 2024.	12 – 16

5.	**Annexure No. R2/ 4** A true copy of the revenue records pertaining to Khasra No. 1211, 1250, 1251, 1653 and 1681.	17 – 23
6.	**Annexure No. R2/ 5** A true copy of the layout plan as available with the revenue department.	24
7.	**Annexure No. R2/6** A true copy of the latest effluent analysis report of the STP.	25 – 27
8.	**Annexure No. R2/7** A true copy of the Notice/ Letter bearing No. H20050/ सी -5/ 212/ O.A. No.-836/ 24 dated 22.11.2024 issued to the Respondent No. 6.	28

RESPONDENT NO. 2
UTTAR PRADESH POLUTION CONTROL BOARD
THROUGH

AMIT SHUKLA, ADV.
D-54, SECTOR-48
NOIDA – 201303
Ph. No. 9999933220; 9999333220
Email: amit.shukla@lexweb.in

Date: 25.11.2024
Place: New Delhi

BEFORE THE HON,'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 836 OF 202

IN THE MATTER OF:

Sarita Dwivedi ...Applicant

Versus

State of UP & Ors. ...Respondents

ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 2/ UTTAR PRADESH POLLUTION CONTROL BOARD IN COMPLIANCE OF ORDER DATED 22.10.2024 PASSED BY THIS HON'BLE TRIBUNAL

I, Jagdamba Prasad Maurya S/o Shri Darbari Lal Maurya aged about 55 years presently posted as Regional Officer Uttar Pradesh Pollution Control Board, Lucknow, do hereby solemnly affirm and state on oath as under:

1. That in the afore-mentioned capacity, I am conversant with the facts and circumstances of the present case and therefore, competent to swear the present Affidavit.

2. That the present Original Application has been registered by this Hon'ble Tribunal in exercise of *suo-moto* jurisdiction on a letter petition dated 30.10.2023 sent by the Applicant alleging that the Respondent No. 6 is developing a township in the name of 'Omaxe City' near Eldeco, Shahid Path, Lucknow and in developing the said township, the Respondent No, 6 has

encroached upon five ponds at Khasra No. 1211, 1250, 1251, 1653 and 1681.

3. That this Hon'ble Tribunal vide Order dated 02.09.2024 constituted a Joint Committee comprising of Respondent No. 2, 3 and 5 to submit a factual report in the matter and examine the compliance of conditions of Environmental Clearance and Consent granted to the Respondent No. 6.

NOTARY Ambrish Kumar Adv. & Notary Tehsil Sadar, Lucknow R. No 31 (86) 2009 GOVT. OF U.P INDIA

4. That in compliance to the directions passed by this Hon'ble Tribunal vide Order dated 02.09.2024, inspection by the Joint Committee comprising of members nominated by the Respondent No. 2, 3 and 5 was conducted on 03.10.2024 and the following details came to light:

A. The Omaxe City project site was approved by the Lucknow Development Authority in two phases. The first phase was approved on 13.06.2005 and the second phase was approved on 08.08.2009. The Lucknow Development Authority issued completion certificate dated 21.04.2010 and 24.04.2010 with respect to Khasra No. 1167-1283, 1285ग, 1285ख, 1309, 1312, 1313, 1316, 1317, 1319, 1321, 1329, 1336, 1598, 1599, 1600, 1603, 1606, 1673, 1674, 1677, 1680, 1681, 1683, 1713 of Aurangabad Khalsa and Khasra No. 1465 of Aurangabad Jagir Pargana and Tehsil Sarojini Nagar, Lucknow with the following condition in respect to the ponds/ green-belt:

AMBRISH KUMAR ADVOCATE & NOTARY Vill. Devi Ga... Anaiya Adampur. Janubi, LUCKNOW 25/11/24

"3. नगर निगम को हस्तांतरित करने से पूर्व योजना से संलग्न झील/ग्रीन बेल्ट का समुचित विकास कार्य पूर्ण करना होगा"

A true copy of the Completion Certificate dated 21.04.2010 and 24.04.2010 issued by the Lucknow Development Authority to the Respondent No. 6 is annexed herewith and marked as **Annexure No. R2/ 1.**

B. The UPPCB/ Respondent No. 2 issued NOC to the Respondent No. 6 vide Letter No. 1716/ NOC/ 3189/ 07 dated 20.01.2007 for establishment of township and other facilities at Khasra No. 1167-1283, 1285ग, 1285ख, 1309, 1312, 1313, 1316, 1317, 1319, 1321, 1329, 1336, 1598, 1599, 1600, 1603, 1606, 1673, 1674, 1677, 1680, 1681, 1683, 1713 of Aurangabad Khalsa and Khasra No. 1465 of Aurangabad Jagir Pargana and Tehsil Sarojini Nagar, Lucknow.

NOTARY Ambrish Kumar Advocate & Notary Tehsil Sarojini Nagar Lucknow Regd. No. 31/86/2008 GOVT. OF U.P INDIA

It is pertinent to mention here that the Respondent No. 6 was not required to obtain Environmental Clearance from the MoEF, Government of India as the total proposed project area for the township was less than 50 hectares.

A true copy of the NOC bearing Ref. No. 1716/ NOC/ 3189/ 07 dated 20.01.2007 issued by UPPCB/ Respondent No. 2 to the Respondent No. 6 is annexed herewith and marked as **Annexure No. R2/2.**

AMBRISH KUMAR ADVOCATE & NOTARY Vill. Devi Ganj, Anaiya Adampur Janubi, Lucknow 25/11/24

C. The UPPCB/ Respondent No. 2 issued Consolidated Consent and Authorization (CCA) to the Respondent No. 6 on 30.07.2024 vide letter no. 215952/ UPPCB/ Lucknow

(UPPCBRO)/ CTO/ both/ Lucknow/ 2024 and the same is valid from 30.07.2024 to 31.12.2027.

A true copy of the Consolidated Consent and Authorization (CCA) dated 30.07.2024 valid from 30.07.2024 to 31.12.2027 issued to the Respondent No. 6 vide letter 215952/ UPPCB/ Lucknow (UPPCBRO)/ CTO/ both/ Lucknow/ 2024 is annexed herewith and marked as **Annexure No. R2/ 3**.

D. The Khasra No. 1211, 1250, 1251, 1653 and 1681 are registered as Ponds in the revenue records and have the following area:

S. No.	Pond Khasra	Area
1.	1211	0.019 ha
2.	1250	0.076 ha
3.	1251	0.025 ha
4.	1653	0.038 ha
5.	1681	0.202 ha

A true copy of the revenue records pertaining to Khasra No. 1211, 1250, 1251, 1653 and 1681 are annexed herewith and marked as **Annexure No. R2/ 4.**

5. That during the Joint Committee inspected on 03.10.2024, the following observations were made:

A. The ponds at 1211, 1250, 1251, 1653 and 1681 were not demarcated and the representative of the revenue department identified the said ponds located inside the premises of Omaxe

NOTARY Ambrish Kumar & Notary Lucknow GOVT. OF U.P INDIA

AMBRISH KUMAR ADVOCATE & NOTARY Vill. Devi Ganj, Anaiya Adampur Janubi, Lucknow 25/11/24

City on the basis of layout map. Furthermore, the identified ponds were found empty and covered with bushes and plants and the area of the ponds could not be verified by the Joint Committee. The Joint Committee observed that no construction of any manner was done over the said ponds.

The status of the ponds as observed by the Joint Committee is reproduced herein below:

S. No.	Khasra No.	Co-ordinates	Present Status
1.	1211	26.756354 80.92133	Open plain empty area covered with bushes and plants. Area not demarcated. No construction done.
2.	1250	26.757662 80.923538	Open plain empty area covered with bushes and plants. Area not demarcated. No construction done.
3.	1251	26.757662 80.923538	Open plain empty area covered with bushes and plants. Area not demarcated. No construction done.
4.	1653	26.754822 80.925428	Open plain empty area covered with bushes and plants. Area not demarcated. No construction done.
5.	1681	26.754822 80.925428	Open plain empty area covered with bushes and plants.

NOTARY Ambrish Kumar & Notary Tehsil ... Lucknow R. No 3... 1986) 3009 GOVT. OF U.P INDIA

AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Gan... Anaiya
Adampur Janubi, Lucknow
20/11/24

			Area not demarcated. No construction done.

A true copy of the layout plan as available with the revenue department is annexed herewith and marked as **Annexure No. R2/ 5.**

B. The Joint Committee observed that one STP with of 2200 KLD capacity has been installed and is operational which is in terms with the conditions imposed in NOC issued to the Respondent No. 6 vide Letter No. 1716/ NOC/ 3189/ 07 dated 20.01.2007. The treated effluent from the STP is reused in the green belt area while the excess treated effluent is discharged into the drain. It is submitted that regular monitoring of the STP is carried out by UPPCB/ Respondent No. 2.

A true copy of the latest effluent analysis report of the STP is annexed herewith and marked as **Annexure No. R2/ 6.**

C. The Joint Committee observed that one DG Set of 125 KVA with acoustic enclosure with adequate stack height is installed by the Respondent No. 6.

D. The Joint Committee was informed by the representative of the Respondent No. 6 that Lucknow Nagar Nigam is maintaining the Solid Waste in Omaxe City township.

E. The Joint Committee observed that no provision for Rainwater Harvesting has been made by the Respondent No. 6.

NOTARY Ambrish Kumar Adv. & Notary Tehsil Sadar, Lucknow R. No 31 (86) 3009 GOVT. OF U.P INDIA

AMBRISH KUMAR ADVOCATE & NOTARY Vill. Devi Ganj, Anaiya Adampur Janubi, Lucknow

Furthermore, the Respondent No. 6 has developed only 15% - 16% of the area as green belt as opposed to the 33% stipulated under the CTO dated 30.07.2024. A notice dated 22.11.2024 has already been issued to the Respondent No. 6 to address the said non-compliances.

A true copy of the Notice/ Letter bearing No. H20050/ सी -5/ 212/ O.A. No.-836/ 24 dated 22.11.2024 issued to the Respondent No. 6 is annexed herewith and marked as **Annexure No. R2/7.**

That as per the Joint Committee Report dated 03.10.2024, the following recommendations were made:

A. Nagar Nigam/ District Administration may be directed to ensure demarcation and measurement of these five ponds under question.

B. M/s Omaxe Limited should prioritize the restoration of the identified ponds and ensure their proper management as per the direction of the district administration. A timeline for the restoration should be established and communicated to all the stakeholders.

C. A detailed plan must be submitted to the relevant authorities to increase the green belt area to meet the 33% requirement, including specific timelines and measures for implementation.

D. Implement a strict schedule for submitting compliance reports to UPPCB on a monthly basis, detailing all environmental management practices being adopted, especially concerning solid waste management and rainwater harvesting.

AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Anaiya
Adampur Janubi, Lucknow
25/11/24

E. Developer must ensure compliance of all the points of Consent to operate issued under Air Act ,1981 and water Act ,1974 by UPPCB and all the points of NOC conditions issued by UPPCB.

7. That as per the Joint Committee inspection and the records and documents furnished by the revenue department, it is concluded that the ponds will be developed by the Respondent No. 6 and handed over to Nagar Nigam as mandated in the Completion Certificate dated 24.04.2010. The STP and DG Set are installed and operating within the prescribed parameters.

8. That with regard to the non-compliance of conditions of NOC and CTO, i.e. non-maintenance of prescribed area of green belt and no provision for rain-water harvesting, notice has been issued to the Respondent No. 6 as detailed herein above.

DEPONENT

VERIFICATION:

Solemnly verified at Lucknow, Uttar Pradesh on this 25th day of November 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

DEPONENT

AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Devi Ganj, Analya
Adampur Jamuti, Lucknow
25/11/24

I know and identify the deponent who has signed/put T.I. before me

Annexure-R2/1

229/EE-4/10
21.04.2010

लखनऊ विकास प्राधिकरण

प्राधिकरण भवन, विपिन खण्ड,
गोमती नगर, लखनऊ।

भाग–ब

(विकास प्राधिकरण की अभ्युक्ति एवं पूर्णता प्रमाण पत्र)

मेसर्स ओमैक्स सिटी, औरंगाबाद खालसा स्थित खसरा/भूखण्ड सं0–1167–1283, 1285ग, 1285ख, 1309, 1312,1313,1316,1317,1319,1321,1329, 1336, 1598, 1599, 1600,1603,1606,1673,1674,1677,1680,1681,1683,1713,तथा औरंगाबाद जागीर खसरा संख्या–1465 पर विकसित योजना के सम्बन्ध में दिये गये प्रमाण पत्र का परीक्षण श्री विनय पुरोहित, अ0अ0 अभियन्ता, एवं श्री डी0एस0 भदौरिया, सहायक अभियन्ता विकास प्राधिकरण द्वारा कर लिया गया है एवं प्राधिकरण द्वारा दिनांक–13.08.2009 को स्वीकृत विन्यास मानचित्र संख्या–20058 के अनुरूप खड़ी पाया गया है। अतः उत्तर प्रदेश नगर योजना एवं विकास अधिनियम–1973 की धारा–15 क (2) के अनुसार पूर्णता प्रमाण पत्र निम्न प्रतिबन्धों के साथ जारी किया जाता है।

प्रतिबन्धः–

1. भू–स्वामित्व सम्बन्धी किसी भी प्रकार के वाद–विवाद होने तथा योजना के मध्य दूसरों की भूमि जो कि पक्ष के स्वामित्व में नहीं है, पर किसी भी प्रकार के वाद–विवाद की जिम्मेदारी पक्ष की स्वयं होगी।
2. एयर पोर्ट अॅथारिटी से अनापत्ति प्रमाण पत्र (ऊँचाई से सम्बन्धित) प्राप्त करना पक्ष की जिम्मेदारी होगी।
3. नगर निगम को हस्तान्तरित करने से पूर्व योजना से सलग्न ग्रीन/ग्रीन बेल्ट का अनुमोदित विकास कार्य पूर्ण करना होगा।
4. नगर निगम की भूमि पर जारी अनापत्ति पत्र में अंकित शर्तों का अनुपालन पक्ष को सुनिश्चित करना होगा।
5. प्राकृतिक जल निकासी बाधा रहित रखने की एवं नाले के बहाव को यथावत रखने की जिम्मेदारी पक्ष की होगी।
6. योजना को नगर निगम लखनऊ को हस्तान्तरण करने से पूर्व समस्त विकास कार्यों का रखरखाव का कार्य पूर्ण कराने की जिम्मेदारी पक्ष की होगी। अन्यथा निर्गत पूर्णता प्रमाण पत्र स्वतः निरस्त समझा जायेगा।
7. विकास कार्यों यथा सीवर लाईन,वाटर लाईन,ओवर हेड टैंक,अन्डर ग्राउण्ड वाटर टैंक तथा एस0टी0पी0 की टैस्टिंग कराकर योजना को जल संस्थान लखनऊ को हस्तान्तरित करने की जिम्मेदारी पक्ष की होगी। अन्यथा निर्गत पूर्णता प्रमाण पत्र स्वतः निरस्त समझा जायेगा।
8. विद्युत वितरण प्रणाली को मध्यांचल विद्युत वितरण निगम लिमिटेड,लखनऊ को हस्तान्तरित करने की समस्त जिम्मेदारी पक्ष की होगी।
9. ओमैक्स सिटी के स्वीकृत तलपद मानचित्र में निर्धारित स्थान पर ओवर हेड टैंक, अण्डर ग्राउण्ड वाटर टैंक, सीवर डिस्पोजल हेतु एस0टी0पी0 का निर्माण तथा विद्युत आपूर्ति प्रयोजनों हेतु सबस्टेशन का निर्माण हेतु निर्धारित भूमि को रिक्त रखने की जिम्मेदारी विकासकर्ता की होगी तथा भविष्य में उक्त के निर्माण हेतु भूमि की आवश्यकता होती है तो भूमि को सम्बन्धित विभाग को निशुल्क हस्तान्तरित करने की पूर्ण जिम्मेदारी विकासकर्ता की होगी अन्यथा की स्थिति में पूर्णता प्रमाण पत्र स्वतः निरस्त समझा जायेगा।

हस्ताक्षरः 21/04/2010
पद नाम ..... सिविल विंग
कार्यालय मोहर ..... अधिशासी अभियन्ता

03/EE-04/10 दिनांक- 21.4.10

लखनऊ विकास प्राधिकरण

प्राधिकरण भवन, विपिन खण्ड,
गोमती नगर, लखनऊ।

भाग–द

(विकास प्राधिकरण की अभ्युक्ति एवं पूर्णता प्रमाण पत्र)

मेसर्स रमणीय स्टेट डेवलपर्स प्रा० लि०, औरंगाबाद खालसा स्थित खसरा भूखण्ड 210–1600–1602, 1604–1614, 1616, 1618–1632, 1635–1682,1685–1687, 1704–1712 पर विकसित योजना के सम्बन्ध में दिये गये प्रमाण पत्र का परीक्षण श्री विनय पुण्डीर, अवर अभियन्ता एवं श्री डी०एस० भदौरिया, सहायक अभियन्ता विकास प्राधिकरण द्वारा कर लिया गया है एवं प्राधिकरण द्वारा दिनांक 08.08.2009 को स्वीकृत विन्यास मानचित्र दर्शनिट संख्या–20820 के अनुकूल सही पाया गया है। अतः उत्तर प्रदेश नगर योजना एवं विकास अधिनियम–1973 की धारा–15 की (2) के अनुसार पूर्णता प्रमाण पत्र निम्न प्रतिबन्धों के साथ जारी किया जाता है।

प्रतिबन्ध–

1. भू–स्वामित्व सम्बन्धी किसी भी प्रकार के वाद–विवाद होने तथा योजना के मध्य दूसरों की भूमि जो कि पक्ष के स्वामित्व में नहीं है, पर किसी भी प्रकार के वाद–विवाद की जिम्मेदारी पक्ष की स्वयं होगी।
2. एयर पोर्ट अॅथारिटी से अनापत्ति प्रमाण पत्र (ऊँचाई से सम्बन्धित) प्राप्त करना पक्ष की जिम्मेदारी होगी।
3. नगर निगम को हस्तांतरित करने से पूर्व योजना से सलग्न ग्रीन/ग्रीन बेल्ट का समुचित विकास कार्य पूर्ण करना होगा।
4. नगर निगम की भूमि पर जारी अनापत्ति पत्र में अंकित शर्तों को अनुपालन पक्ष को सुनिश्चित करना होगा।
5. प्राकृतिक जल निकासी बाधारहित रखने की एवं नाले के बहाव को सुचारू रखने की जिम्मेदारी पक्ष की होगी।
6. योजना को नगर निगम लखनऊ को हस्तान्तरण करने से पूर्व समस्त विद्युत कार्यों की पूर्णता का कार्य पूर्ण कराने की जिम्मेदारी पक्ष की होगी। अन्यथा निर्गत पूर्णता प्रमाण पत्र स्वतः निरस्त माना जायेगा।
7. विकास कार्यों यथा सीवर लाईन,वाटर लाईन,ओवर हेड टैंक अन्डर ग्राउण्ड वाटर टैंक तथा एस०टी०पी० की टेस्टिंग कराकर योजना को जल संस्थान लखनऊ को हस्तान्तरित कराने की जिम्मेदारी पक्ष की होगी। अन्यथा निर्गत पूर्णता प्रमाण पत्र स्वतः निरस्त माना जायेगा।
8. विद्युत वितरण प्रणाली को मध्यांचल विद्युत वितरण निगम लिमिटेड,लखनऊ को हस्तगत करने की समस्त जिम्मेदारी पक्ष की होगी।

हस्ताक्षर .....
पद नाम .....
कार्यालय मोहर.....

Phone : 2363311

Regional Office

Annexure-R2/2

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड लखनऊ
UTTAR PRADESH POLLUTION CONTROL BOARD LUCKNOW

पत्रांक सं० 1716 | NOC-3189/07

दिनांक Dated 20/01/2007

सेवा में

मे० ओमेक्स लिमटी,
औरंगाबाद जागीर, औरंगाबाद खालसा,
लखनऊ ।

विषय पर्यावरणीय प्रदूषण के दृष्टिकोण से अनापत्ति प्रमाण-पत्र के निर्गमन के सम्बन्ध में

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र का सादर ग्रहण करें । आपके आवेदन पत्र के अभिलेखों एवं प्रेषित सूचनाओं के आधार पर जांच की गयी तथा आपके आवेदन पर विचार किया गया । आपको ग्राम- औरंगाबाद खालसा, के खसरा सं0-1167-1283, 1285 ग, 1285 ख, 1379, 1312, 1313, 1316, 1317, 1319, 1321, 1329, 1336, 1598, 1599, 1600, 1603, 1606, 1673, 1674, 1677, 1680, 1681, 1683, 1713 एवं ग्राम औरंगाबाद जागीर खसरा सं0- 1405 पर टाउनशिप एवं अन्य सुविधाओं की स्थापना हेतु निम्नलिखित शर्तों के अधीन अनापत्ति प्रमाण-पत्र प्रदान किया जाता है :-

1. आप द्वारा निर्माणाधीन टाउनशिप का कुल क्षेत्रफल एवं बिल्टअप एरिया प्रस्तावित क्षेत्रफल से अधिक नहीं होगा ।
2. टाउनशिप भू-जल से आपूर्ति हेतु संबंधित विभाग के सक्षम अधिकारी से पूर्व अनुमति प्राप्त करेगा ।
3. स्थल पर निर्माण कार्य लखनऊ विकास प्राधिकरण से स्वीकृत मानचित्र के अनुसार कराया जायेगा ।
4. टाउनशिप प्रस्तावनुसार 2200 के0एल0डी0 क्षमता के एस0टी0पी0 का निर्माण डिसइन्फेक्शन यूनिट के साथ सीवेज जनित होने से पूर्व करेगा तथा शुद्धिकृत उत्प्रवाह का प्रस्तावानुसार ग्रीनबेल्ट, गार्डनिंग एवं फ्लशिंग हेतु प्रयोग करेगा ।
5. टाउनशिप शुद्धिकरण व्यवस्थाओं हेतु अलग से डी0जी0 सेट स्थापित करे तथा उक्त हेतु अलग से विद्युत मीटर स्थापित करें ।
6. सालिड वेस्ट मैनेजमेण्ट नियमानुसार किया जाये तथ बायोडीग्रेडेबुल वेस्ट के लिए वर्मीकल्चर किया जाये ।
7. समस्त प्रस्तावित डी0जी0 सेट्स पर ध्वनि रोधक व्यवस्थाओं के साथ-साथ बोर्ड मानकों के अनुसार पर्याप्त ऊँचाई की चिमनी भी स्थापित की जाये ।
8. टाउनशिप नियमानुसार रेन वाटर हार्वेस्टिंग की व्यवस्था करे ।
9. टाउनशिप नियमानुसार कम से कम 33 प्रतिशत कुल प्रस्तावित क्षेत्रफल का हरित पट्टिका के रूप में विकसित करें।
10. टाउनशिप से कोई भी प्रदूषित उत्प्रवाह बाहर जनित नहीं होगा ।
11. टाउनशिप को संचालन से पूर्व बोर्ड से जल/वायु सहमति प्राप्त करना होगा ।
12. आपकी टाउनशिप का कवरिंग एरिया 50 हैक्टेयर से कम होने के कारण आपको ई0आई0ए0 नोटिफिकेशन 2006 संबंधी अधिसूचना दिनांक- 14.09.2006 के अन्तर्गत पर्यावरण मंत्रालय, भारत सरकार से क्लीयरेन्स प्राप्त करने की आवश्यकता नहीं है ।
13. उपरोक्त शर्तों की अनुपालन आख्या प्रतिमाह बोर्ड को सूचित करना सुनिश्चित करें ।

उपरोक्त समस्त शर्तों का कडाई से अनुपालन सुनिश्चित किया जाये । उक्त शर्तों का उल्लंघन पाये जाने की दशा में निर्गत अनापत्ति निरस्त करते हुये जल/वायु अधिनियमों के अन्तर्गत विधिक कार्यवाही की जा सकती है ।

भवदीय,
(के0के0शर्मा)
मुख्य पर्यावरण अधिकारी

प्रतिलिपि निम्न को सूचनार्थ प्रेषित ।
1. मण्डलायुक्त जिला लखनऊ कमिश्नरी लखनऊ ।
2. उपाध्यक्ष लखनऊ विकास प्राधिकरण, लखनऊ ।

मुख्य पर्यावरण अधिकारी

Annexure-R2/3

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

215952/UPPCB/Lucknow(UPPCBRO)/CTO/both/LUCKNOW/2024 **Date: 30/07/2024**

To,

M/s

Omaxe City of M/s Omaxe Limited

village - Aurangabad Khalsa, Aurangabad Jangir, Tehsil - Sarojani Nagar, Distt - Lucknow,LUCKNOW,226025

Application Id-27303095

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **Omaxe City of M/s Omaxe Limited** located at **village - Aurangabad Khalsa, Aurangabad Jangir, Tehsil - Sarojani Nagar, Distt - Lucknow,LUCKNOW,226025.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA Omaxe City of M/s Omaxe Limited **granted for the period from 30/07/2024 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1005.54 KLD	STP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	6.5 to 9
2	BOD (mg/L)	20 mg/l
3	Fecal Coliform (MPN/100ml)	1000
4	TSS (mg/L)	100 mg/l

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dg sets of 125 KVA	Diesel	1	Particulate Matter	2.2 meter above the roof of nearest building

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P) Rules 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-
1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-
1. This Consent to Operate is valid for operation of STP of 2200 KLD capacity for the treatment of sewage 1005.54 KLD and operation of DG set of 125 KVA in the housing society of M/s Omaxe City of M/s Omaxe Limited, village -Aurangabad Khalsa, Aurangabad Jangir, Tehsil -Sarojani Nagar, Distt -Lucknow.

2. The unit shall deposit Environmental Compensation of Rs. 14,25,000/ (Rs Fourteen lakh Twenty Five Thousand Only) imposed against the unit imposed by UPPCB vide letter dated 29.07.2024 within 15 days
3. Unit shall operate and maintain the STP and treated effluent shall always meet the norms for STPs as prescribed in the Environment (Protection) Rules 1986.
4. Electromagnetic flow meter shall be installed at water source (Tube well) and outlet of STP and shall maintain the records.
5. DG set of 125 KVA shall always be equipped with canopy and stack height of 2.2 meter above from the roof of nearest building.
6. Operation of Air pollution control system and operation of the unit must ensure protection of ambient air of the area.
7. Unit shall comply the provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and Environment (Protection) Act 1986. and direction issued by Hon'ble National Green Tribunal, New Delhi.
8. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and Environment (Protection) Act 1986. and direction issued by Hon'ble National Green Tribunal, New Delhi.
9. Unit shall comply the provisions of Solid waste Management Rules 2016. and shall ensure safe disposal of solid waste generated.
10. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
11. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Vivek Roy
Digitally signed by Vivek Roy
Date: 2024.08.04 01:22:29 +05'30'
Chief Environment Officer

Copy to:

Regional Officer Lucknow to ensure the compliance of the conditions imposed in the consent order

Vivek Roy
Digitally signed by Vivek Roy
Date: 2024.08.04 01:22:53 +05'30'
Chief Environment Officer

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने होने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रोकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रबंधीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-R2/4 17

उद्धरण खतौनी

उद्धरण क्रमांक : 21889820241032

ग्राम क्रमांक : 218898 ग्राम का नाम (परगना) : औरंगावाद खालसा(लखनऊ) तहसील : सरोजनी नगर जनपद : लखनऊ
फसली वर्ष : 1425-1430 (01 जुलाई, 2017 से 30 जून, 2023) भाग : 1 (1) खाता संख्या : 00274

श्रेणी : 6-1 / अकृषिक भूमि - जलमग्न भूमि ।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल (हे.)	(7) हिस्से में	(8) क्षेत्रफल में (हे.)	(9) खातेदार द्वारा देय भू-राजस्व
1211	1) तालाब			1211(2188981211000061)	0.0190	1) 1/1	1) 0.0190	0.00
							0.0190	

कुल गाटे- एक कुल क्षेत्रफल- शून्य दशमलव शून्य एक नौ शून्य (हेक्टेयर) कुल भू-राजस्व - शून्य दशमलव शून्य शून्य रुपये कुल अंश का क्षेत्रफल - शून्य दशमलव शून्य एक नौ शून्य (हेक्टेयर)

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया			दर्ज किया गया		
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम / डिजिटल हस्ताक्षर दिनांक	(11) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल (हे.)	(14) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल (हे.)

भूमि के सम्बन्ध में विचाराधीन राजस्व वाद/वादों की कम्प्यूटरीकृत संख्या :

(18)बंधक/बंधक-मुक्त होने की स्थिति
(18.1)बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(18.2)बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(19)अभुक्ति :

पूर्व आदेशों का विवरण

Data Digitally Signed by: INDAL PAL (REVENUE KANOONGO)
दिनाँक/समय/स्थान: 04-10-2024 01:19:08 तहसील : रायोजनी नगर
O यह उद्धरण राजस्व डिजिटल हस्ताक्षर द्वारा तैयार की गयी है तथा यहां डिजिटल हस्ताक्षर द्वारा हस्ताक्षरित है।

मुद्रित कर्ता : AJAY SHUKLA तहसील : रायोजनी नगर
मुद्रित दिनांक एवं समय: 04-10-2024 01:19:08
O Not Applicable For Online Prints O उपरोक्त उद्धरण रायोजनी का वेरीफिकेशन https://upbhulekh.gov.in Website पर जाकर अथवा QR Code Scan करके किया जा सकता है।

NATIONAL INFORMATICS CENTRE

उद्धरण खतौनी

उद्धरण क्रमांक : 21889820241033

ग्राम क्रमांक : 218898 ग्राम का नाम (परगना) : औरंगावाद खालसा(लखनऊ) तहसील : सरोजनी नगर जनपद : लखनऊ
फसली वर्ष : 1425-1430 (01 जुलाई, 2017 से 30 जून, 2023) भाग : 1 (1) खाता संख्या : 00274

श्रेणी : 6-1 / अकृषिक भूमि - जलमग्न भूमि ।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल (हे.)	(7) हिस्से में	(8) क्षेत्रफल में (हे.)	(9) खातेदार द्वारा देय भू-राजस्व
1250	1) तालाब//			1250(2188981250000061)	0.0760	1) 1/1	1) 0.0760	0.00
							0.0760	

कुल गाटे- एक कुल क्षेत्रफल- शून्य दशमलव शून्य सात छः शून्य (हेक्टेयर) कुल भू-राजस्व - शून्य दशमलव शून्य शून्य रुपये कुल अंश का क्षेत्रफल - शून्य दशमलव शून्य सात छः शून्य (हेक्टेयर)

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया			दर्ज किया गया		
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम / डिजिटल हस्ताक्षर दिनांक	(11) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल (हे.)	(14) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल (हे.)

(17) भूमि के सम्बन्ध में विचाराधीन राजस्व वाद/वादों की कम्प्यूटरीकृत संख्या :

https://upbhulekh.gov.in/bhulekh_login_rtk/app/tehsil/report_user/ROR_Tehsil.jsp

उद्धरण खतौनी

उद्धरण क्रमांक : 21889820241034

ग्राम क्रमांक : 218898 ग्राम का नाम (परगना) : औरंगावाद खालसा(लखनऊ) तहसील : सरोजनी नगर जनपद : लखनऊ
फसली वर्ष : 1425-1430 (01 जुलाई, 2017 से 30 जून, 2023) भाग : 1 (1) खाता संख्या : 00274

श्रेणी : 6-1 / अकृषिक भूमि - जलमग्न भूमि ।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रवंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल (हे.)	(7) हिस्से में	(8) क्षेत्रफल में (हे.)	(9) खातेदार द्वारा देय भू-राजस्व
1251	1) तालाव//			1251(2188981251000061)	0.0250	1) 1/1	1) 0.0250	0.00
							0.0250	

कुल गाटे- एक कुल क्षेत्रफल- शून्य दशमलव शून्य दो पाँच शून्य (हेक्टेयर) कुल भू-राजस्व - शून्य दशमलव शून्य शून्य रुपये कुल अंश का क्षेत्रफल - शून्य दशमलव शून्य दो पाँच शून्य (हेक्टेयर)

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया			दर्ज किया गया		
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम / डिजिटल हस्ताक्षर दिनांक	(11) नाम / पिता-पति-संरक्षक-प्रवंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल (हे.)	(14) नाम / पिता-पति-संरक्षक-प्रवंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल (हे.)

(उपर्युक्त भूमि के संबंध में विचाराधीन राजस्व वाद/वादों की कम्प्यूटरीकृत संख्या :

उद्धरण खतौनी

उद्धरण क्रमांक : 21889820241035

ग्राम क्रमांक : 218898 ग्राम का नाम (परगना) : औरंगावाद खालसा(लखनऊ) तहसील : सरोजनी नगर जनपद : लखनऊ
फसली वर्ष : 1425-1430 (01 जुलाई, 2017 से 30 जून, 2023) भाग : 1 (1) खाता संख्या : 00274

श्रेणी : 6-1 / अकृषिक भूमि - जलमग्न भूमि ।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल (हे.)	(7) हिस्से में	(8) क्षेत्रफल में (हे.)	(9) खातेदार द्वारा देय भू-राजस्व
1695	1) तालाब//			1653(2188981653000061)	0.0380	1) 1/1	1) 0.0380	0.00
							0.0380	

कुल गाटे- एक कुल क्षेत्रफल- शून्य दशमलव शून्य तीन आठ शून्य (हेक्टेयर) कुल भू-राजस्व - शून्य दशमलव शून्य शून्य रुपये कुल अंश का क्षेत्रफल - शून्य दशमलव शून्य तीन आठ शून्य (हेक्टेयर)

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया			दर्ज किया गया		
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम / डिजिटल हस्ताक्षर दिनांक	(11) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल (हे.)	(14) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल (हे.)

न्यायालय में विचाराधीन राजस्व वाद/वादों की कम्प्यूटरीकृत संख्या :

https://upbhulekh.gov.in/bhulekh_login_rtk/app/tehsil/report_user/ROR_Tehsil.jsp

उद्धरण खतौनी

उद्धरण क्रमांक : 21889820241036

ग्राम क्रमांक : 218898 ग्राम का नाम (परगना) : औरंगाबाद खालसा(लखनऊ) तहसील : सरोजनी नगर जनपद : लखनऊ
फसली वर्ष : 1425-1430 (01 जुलाई, 2017 से 30 जून, 2023) भाग : 1 (1) खाता संख्या : 00274

श्रेणी : 6-1 / अकृषिक भूमि - जलमग्न भूमि ।

खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल (हे.)	(7) हिस्से में	(8) क्षेत्रफल में (हे.)	(9) खातेदार द्वारा देय भू-राजस्व
1681	1) तालाव//			1681(2188981681000061)	0.2020	1) 1/1	1) 0.2020	0.00
							0.2020	

कुल गाटे- एक कुल क्षेत्रफल- शून्य दशमलव दो शून्य दो शून्य (हेक्टेयर) कुल भू-राजस्व - शून्य दशमतव शून्य शून्य रुपये कुल अंश का क्षेत्रफल - शून्य दशमतव दो शून्य दो शून्य (हेक्टेयर)

नामान्तरण / परिवर्तन का विवरण	खारिज किया गया			दर्ज किया गया		
(10) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / नामान्तरण का आधार / डिजिटल हस्ताक्षर नाम / डिजिटल हस्ताक्षर दिनांक	(11) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(12) गाटे का खसरा नम्बर / यूनीक कोड	(13) क्षेत्रफल (हे.)	(14) नाम / पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं0 (अन्तिम चार अंक) अथवा पैन नं0 (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(15) गाटे का खसरा नम्बर / यूनीक कोड	(16) क्षेत्रफल (हे.)

राजस्व में विचाराधीन राजस्व वाद/वादों की कम्प्यूटरीकृत संख्या :

23

(18)बंधक/बंधक-मुक्त होने की स्थिति
(18.1)बंधक होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(18.2)बंधक-मुक्त होने की स्थिति (संस्था अथवा बैंक का नाम/कोड/बंधक-मुक्त का दिनांक/धनराशि/आवेदन संख्या/खातेदार(पिता-पति-संरक्षक)) :

(19)अभ्युक्ति :

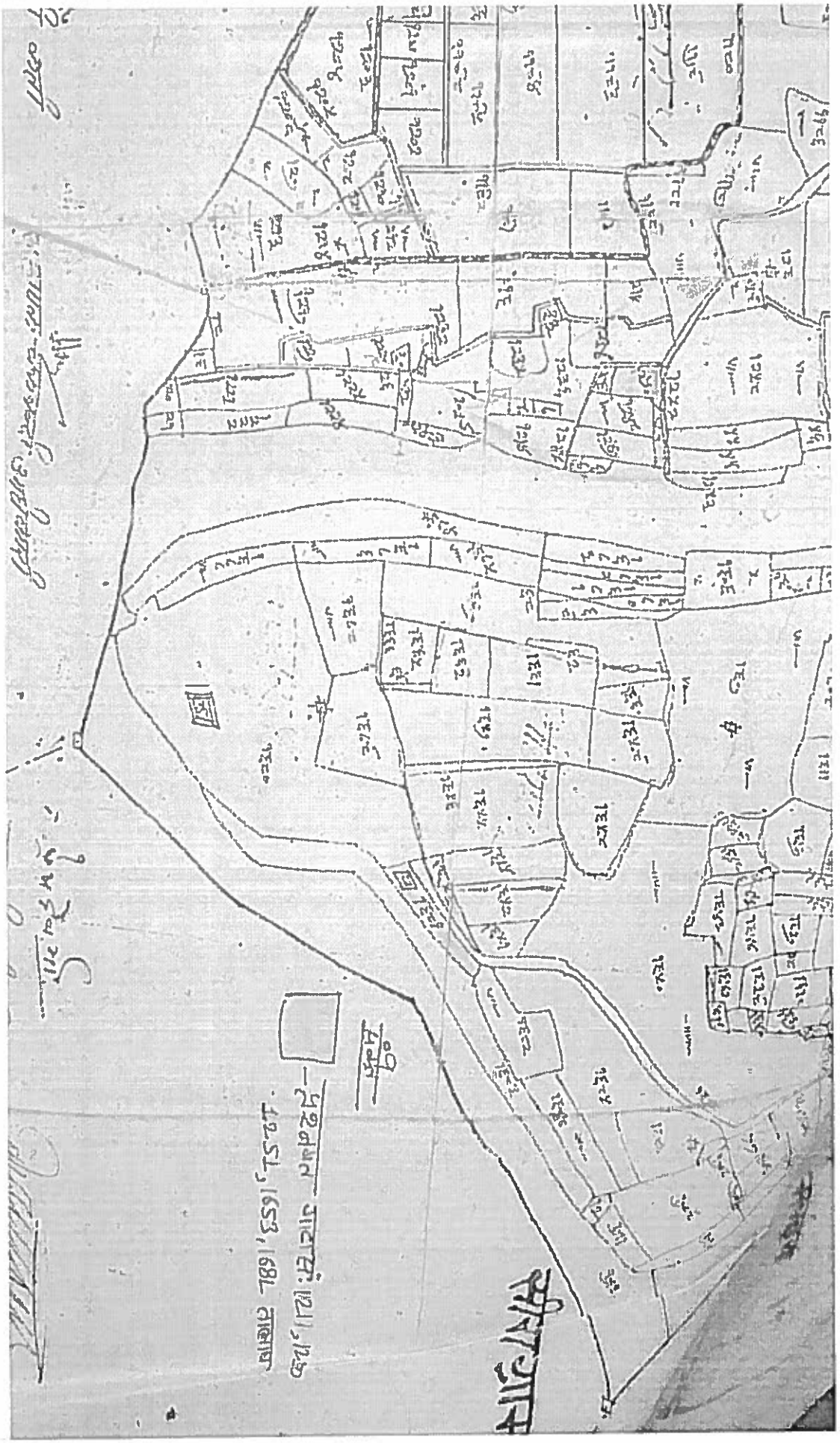
पूर्व आदेशों का विवरण

Data Digitally Signed by: INDAL PAL (REVENUE KANOONGO)
दिनांक/समय/स्थान: 04-10-2024 01:19:52 तहसील : सरोजनी नगर

O यह उद्धरण सतेन्द्री इलेक्ट्रॉनिक डिलीवरी सिस्टम द्वारा तैयार की गयी है तथा डाटा डिजीटल हस्ताक्षर द्वारा हस्ताक्षरित है।

मुद्रित कर्ता : AJAY SHUKLA तहसील : सरोजनी नगर
मुद्रित दिनांक एवं समय: 04-10-2024 01:19:52
O Not Applicable For Online Prints O उपरोक्त उद्धरण खतौनी का वेरीफिकेशन https://upbhulekh.gov.in Website पर जाकर अथवा QR Code Scan करके किया जा सकता है।

Annexure-R2/5



Annexure-R2/6

25

CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

TEST REPORT: WASTE WATER LABORATORY

Ref No: 28503457/Lucknow/2024/paybasis **Date:16/10/2024**

1- **Name of Industry:** Omaxe Limited,Aurangabad khalsa, Vill-Aurangabad khaslsa,Raebarielly road, Amar shaheed path

2- **Address of Industry:** Vill-Aurangabad khaslsa,Raebarielly road, Amar shaheed path

3- **District:** Lucknow

4- **Description about sampling point:** Final outlet of STP

5- **Type of Sample (Grab/Composite/Integrated):** Grab

6- **Sample Collected By:** Rajjan Tripathi SA

7- **Colour and Odour:** - -

8- **Quantity and Packing:** 2 lit plastic jerrycan & 1 MPN glass bottle

9- **Date of Sample Collection:** 08/10/2024

10- **Analyis Indented by:** RO Lucknow

11- **Date of sample receipt in Lab:** 09/10/2024

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, APHA 24th Ed. 4500B: 2023	-	7.60	As per MoEF&CC/CPCB	02-12
Suspended Solids , APHA 24th Ed. 2540 D Total Suspended Solids dried at 103-105 °C 2023	mg/l	46.0	,,	10-20000 mg/l
Total Coliform, APHA 9221 24th Ed. : 2023	MPN/100 ml	2800	,,	<1.8 MPN/100 ml & above
Fecal Coliform, 9221 E Fecal Coliform Procedure	MPN/100 ml	700	,,	<1.8 MPN/100 ml & above
BOD, APHA 24th Ed. 3 day 27 °C IS 3025 (Part 44): 1993 Bio 2023	mg/l	18.0	,,	1.0 -50000 mg/l
COD, APHA 24th Ed. 5220 B Open Reflux Method 2023	mg/l	134.0	,,	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environmental pollutants are as part-A Effluent (Schedule-VI). The Environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

*Non-NABL Parameters.

Note : 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

Remark: NA

Analysed by-
[Dr Alka Singh (SA)]

Authorized by
SAMRENDRA SINGH
Digitally signed by SAMRENDRA SINGH
Date: 2024.10.16 18:09:25 +05'30'
Samrendra Singh (ASO)

RAM GOPAL
Digitally signed by RAM GOPAL
Date: 2024.10.16 18:09:38 +05'30'
Chief Environmental Officer
Central Laboratory

General Standards for Discharge of Environmental Pollutants Part -A:Effluents (Schedule - VI) The Environment(Protection) Rules, 1986

I	Parameter	Standards			
		Inland Surface water	Public Sewers	Land for Irrigation	Marine coastal areas
		a	b	c	d
1	Color and Odor	All efforts should be made to remove colour and unpleasant odour as far as practicable			
2	Suspended Solids mg/l, Max	100	600	200	(a) for process waste water- 100(b) For cooling water effluent 10 percent above total suspended matter of influent.
3	Particulate size of suspended solids	Shall pass 850 micron IS Sieve	-	-	(a) Floatableaa solids. max. 3 mm
4	2(***)	*	*	*	*
5	pH Value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6	Temperature	Shall not exceed 5'C above receiving water temperature	-	-	Shall not exceed 5'C above receiving water temperature
7	Oil and Grease Mg/l Max.	10	20	10	20
8	Total residual chorine mg/l Max	1	-	-	1
9	Ammonical Nitrogen(as N), mg/l Max	50	50	-	50
10	Total Kjeldahl Nitrogen(as NH3) mg/l,Max	100	-	-	100
11	Free ammonia (as NH3)mg/l, Max	5	-	-	5
12	3Biochemical Oxygen Demand 1[3 days at 270C] mg/l, Max	30	350	100	100
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
13	chemical Oxygen Demand, mg/l, Max	250	-	-	250
14	Arsenic(as As), mg/l, max	0.2	0.2	0.2	0.2
15	Murcury(as Hg), mg/l, max	0.01	0.01	-	0.01
16	Lead (as Pb), mg/l, max	0.1	1	-	2
17	Cadmium (as Cd), mg/l, max	2	1	-	2
18	Hexavalentchromium (as Cr+6), mg/l, max	0.1	2	-	1
19	Total chromium (as Cr)mg/l, max	0.1	2	-	1
20	Copper(as Cu), mg/l, max	3	3	-	3
21	Zinc(as Zn), mg/l, max	5	15	-	5
22	Selenium (as Se) mg/l, max	0.05	0.05	-	0.05
23	Nickel (as Ni) mg/l, max	3	3	-	5
24	2(***)	*	*	*	*
25	2(***)	*	*	*	*
26	2(***)	*	*	*	*
27	Cyanide (as CN), mg/l, max	0.2	2	0.2	0.2
28	2(***)				
29	Fluoride (as F) mg/l, max	2	15	-	15
30	Dissolved Phosphates (as P), mg/l, max	5	-	0	-
31	2 (***)	*	*	*	*
32	Sulphide (as S), mg/l, max	2	-	-	5
33	Phenolic Compounds (as C6H5OH) mg/l, max	1	5	-	5
34	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml	10^-7 10^-6	10^-7 10^-6	10^-8 10^-7	10^-7 10^-6
35	Radioactive materials: (a)Alpha emitter micro curie/ml (b)Beta emitter micro curie/ml	10^-7 10^-6	10^-7 10^-6	10^-8 10^-7	10^-7 10^-6
35	Bio-assay test	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent	90% survival of fish after 96 hours in 100 % effluent

36	Manganese (as Mn)	2 mg/l	2 mg/l	-	2 mg/l
37	Iron (as Fe)	3 mg/l	3 mg/l	-	3 mg/l
38	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-	0.2 mg/l
39	Nitrate Nitrogen	10 mg/l	-	-	20 mg/l
40	2 (***)	*	*	*	*

1. Schedule VI inserted by Rule 2 (d) of the Environment(Protection) Second Amendment Rules, 1993 notified vide G.S.R. 422 (E) dated 19.05.1993 published in the Gazette no. 174 dated 19.05.1993.

2. Omitted by Rule 2 (d)(i) of the Environment(Protection) Third Amendment Rules, 1993 vide Notification No. G.S.R. 801 (E), dated 31.12.1993.

3. Substituted by Rule 2 of the Environment(Protection) Amendment Rules, 1996 notified by G.S.R 176, dated 02.04.1996 may be read as BOD (3days at 270C) whenever BOD 05 days 200C occurrred.

4. Besides these standards, refer EPA standards for specific industry Source (1):

https://cpcb.nic.in/displaypdf.php?id=R2VuZXJhbFN0YW5kYXJkcy5wZGY=

(2) cpcb.nic.in/Industry_Specific_Standards.php

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure-R2/7

पत्रांक संख्या–H20050/सी–5/212 O.A. No-836/24 दिनांक 22-11-24

पंजीकृत

सेवा में,

मैसर्स ओमेक्स सिटी,
औरंगाबाद जागीर, औरंगाबाद खालसा, तह0–सरोजनी नगर,
लखनऊ।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–836/2024 श्री सरिता द्विवेदी बनाम उ0प्र0 राज्य व अन्य में पारित आदेश दिनांक 22.10.2024 के अनुपालन के संबंध में।

महोदय,

उपरोक्त विषयक मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–836/2024 श्री सरिता द्विवेदी बनाम उ0प्र0 राज्य में पारित आदेश दिनांक 22.10.2024 का संदर्भ ग्रहण करने का कष्ट करें। मा0 राष्ट्रीय हरित अधिकरण, द्वारा पारित आदेश के अनुपालन में गठित संयुक्त समिति द्वारा संदर्भित इकाई व स्थल का निरीक्षण दिनांक 03.10.2024 को किया गया। गठित संयुक्त समिति द्वारा निरीक्षण के आधार पर संस्तुतियों के मुख्य अंश निम्नवत् हैः–

1. M/s Omaxe Limited should prioritize the restoration of the identified ponds and ensure their proper management as per the direction of the district administration. A timeline for restoration should be established and communicated to all stakeholders.
2. A detailed plan must be submitted to the relevant authorities to increase the green belt area to meet the 33% requirement, including specific timelines and measures for implementation.
3. Implement a strict schedule for submitting compliance reports to UPPCB on a monthly basis, detailing all environmental management practices being adopted, especially concerning solid waste management and rainwater harvesting.
4. Developer must ensure compliance of all the points of Consent to operate issued under Air Act, 1981 and water Act, 1974 by UPPCB and all the points of NOC conditions issued by UPPCB.

अतः आपको निर्देशित किया जाता है कि उपरोक्त संस्तुतियों का अविलम्ब अनुपालन सुनिश्चित करते हुए कृत कार्यवाही की अनुपालन आख्या तत्काल प्रेषित करना सुनिश्चित करें, अन्यथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (यथासंशोधित) एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 (यथासंशोधित) के प्राविधानों के अन्तर्गत कार्यवाही कर दी जायेगी, जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका होगा।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गसन हेतु अधिकृत

मुख्य पर्यावरण अधिकारी
(वृत्त–5)

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी, लखनऊ।
2. नगर आयुक्त, नगर निगम, लखनऊ।
3. उपाध्यक्ष, लखनऊ विकास प्राधिकरण, लखनऊ।
4. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस निर्देश के साथ प्रेषित कि संदर्भित वाद में निर्देशो का अनुपालन कराते हुए ससमय अनुपालन आख्या दाखिल किया जाना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी
(वृत्त–5)

टी.सी.–12 वी., विभूति खण्ड,
गोमतीनगर, लखनऊ–226010
ई–मेल–info@uppcb.com
वेवसाइट -www.uppcb.com

TC-12-V, VibhutiKhand
Gomti Nagar, Lucknow-226010
e-mail: info@uppcb.com
web site www.uppcb.com